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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1729/97

Date of Order : 28.1.98

BETWEEN :

1. P. Madhusudan Rao
2. M. Keshava Rao

.. Applicants.

AND

1. Union of India, rep. by
General Manager,
S.C.Rly., Secunderabad.
2. The Chief Personnel Officer,
S.C.Rly., Secunderabad.

.. Respondents.

Counsel for the Applicants .. Mr. V. Krishna Rao

Counsel for the Respondents .. Mr. J.R. Gopala Rao

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

(As per Hon'ble Shri R. Rangarajan, Member (Admn.))

None for the applicant. Mr. Phalgun Rao for Mr. J.R. Gopala Rao, learned standing counsel for the respondents.

2. There are two applicants in this OA. They were drawing special pay of Rs.35/- while working as Senior Clerks before their promotion as Head Clerks in the grade of Rs.425-700 (RS). The applicants are promoted as Senior Clerks and granted special pay of Rs.35/- on 5.5.99 and 1.7.80 respectively.

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... 2 ..

3. This OA is filed for a declaration that the applicants are eligible to the benefit of fixation, arrears and revision of pensionary benefits in terms of the Railway Board letter No. PC-111/79/SD-1/UDC of 26.12.90 and for a consequential direction to the respondents to refix the pay and arrears and revise the pensionary benefits.

4. It is stated that the applicants had already retired. Today when the OA was taken up for admission hearing, the learned counsel for the respondents produced a letter No. P(C)648/SLPs/35/Spl. Pay, dated 22.1.98 (this letter is taken on record) addressed to him. On the basis of the said letter the learned counsel for the respondents submits that the benefits as given to the applicants in OA.865/95 decided on 24.7.95 will also be extended to the applicants in this OA. Hence he submits that the OA has become infructuous.

5. In view of the above position, that the relief had already been granted by the department, the OA is disposed of as infructuous. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

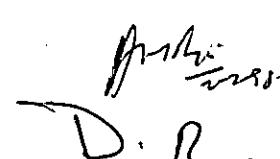
28.1.98


(R. RANGARAJAN)
Member (Admn.)

Dated : 28th January, 1998

(Dictated in Open Court)

sd


D. R.

OA.1729/97

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. One copy to Mr. V.Krishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. J.R.Gopala Rao, SC for Rlys, CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

11/2/98
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 28/1/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in
O.A. NO. 1729/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

